

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 122/9/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.09.2017**

Name of the Company: Modi Hitech India Ltd
V/s.
Patel Heat Exchangers Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Mehul A Surti	Adv.	petitioner	Mehul.
2.				

ORDER

Learned Advocate Mr. Mehul Surti present for Applicant/ Operational Creditor.
None present for Respondent.

Proof of service of copy of application on Respondents filed.

It is noticed that Applicant not complied with section 9 (c) of the Code.

Applicant is directed to comply with section 9 (c) of the Code.

Applicant counsel is informed accordingly and it amounts to notice under the proviso
to section 9 (5) of the code.

Applicant is directed to serve notice of date of hearing along with copy of order and
file proof of service.

List the matter on 22.09.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 15th day of September, 2017.